(b) if so, whether the VIP security expenditure has increased in the past few years and a Committee has been reconstituted to recommend scaling down of security cover to VIPs; and

(c) if so, the time by when Committee is likely to give its recommendation to Government and further action Government is likely to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The security arrangements for all VIPs/central protectees are reviewed periodically in two high level committees in MHA.

(b) and (c) The expenditure incurred on providing security to VIPs/central protectees cannot be estimated as different State Governments/UT Administrations and their agencies are involved in making security arrangements for them. No such committee has been constituted/reconstituted for this purpose.

Danger of attack by Lashkar-e-Taiba

2015. SHRI KAMAL AKHTAR: SHRI NAND KISHORE YADAV: SHRI SANJAY RAUT: SHRI KALRAJ MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that intelligence agencies of the country have warned Ministry of Home Affairs about the danger of terrorist attack like Mumbai attack by taskhar-e-Taiba, recently;

(b) if so, the details thereof;

(c) what action Government proposes to protect the life and property of Indian common people; and

(d) whether any fresh Instruction has been given to security agencies in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) As per available information, there are indications that Paklstan/PoK based terrorist groups including the Lashkar-e-Taiba (LeT) are active in organizing acts of terror. The Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, including terrorist incidents, and a number of significant steps have been taken to enhance the level of preparedness to counter terrorist incidents, to strengthen the intelligence and security apparatus, as well as the legislative and investigative provisions to counter terrorism.

Review of anti-sodomy law

2016. SHRI AMIR ALAM KHAN: SHRI MANOHAR JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to review anti-sodomy law (Sec. 377, IPC);